



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४८(१५)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

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असाधारण क्रमांक १३१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Third Amendment) Act, 2025 (Mah. Act No. LXVI of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Draftsman-cum-Joint Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LXVI OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st December 2025).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

Mah. XXVIII of 1971. **WHEREAS** it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Third Amendment) Act, 2025.

Amendment
of section
34A of
Mah. XXVIII
of 1971.

2. In section 34A of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for sub-section (1), the following sub-section shall be substituted, namely:-

Mah.
XXVIII
of 1971.

“(1) The State Government shall, by notification in the *Official Gazette*, constitute, the Apex Grievance Redressal Committee or Committees, for such area as may be specified in the notification, consisting of the Chairperson and such number of members and for the purposes of exercising such powers and performing such functions as the Government may deem fit to assign to it under this Act.”